

FORM G:

**INVITATION FOR EXPRESSION OF INTEREST FOR SRK INFRACON (INDIA) PRIVATE LIMITED
OPERATING IN INFRASTRUCTURE AND DEVELOPMENT OF ROADS AT TELANAGANA
-3-665 Flat No 501. Lumbini Enclave Panjagutta, Hyderabad Telengana India 500082.**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL. RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	SRK Infracon (INDIA) Private Limited (CIN: U70102TG2008PTC061615) PAN- AAMCS4999M
2. Address of the registered office	6-3-665 Flat No 501. Lumbini Enclave Panjagutta, Hyderabad Telengana India 500082.
3. URL of website	NA
4. Details of place where majority of fixed assets are located	As per latest Balance Sheet available, there are only Securities and Financial Assets in the form of investments in equity shares.
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year	Revenue from Operations in FY 20-21 is Rs. 1,00,000/-
7. Number of employees/ workmen	Nil (No employees working currently)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details to be sought by sending Email at: cirp.srkinfracon@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Email Request to be sent on:- cirp.srkinfracon@gmail.com
10. Last date for receipt of expression of interest	31st July 2026
11. Date of issue of provisional list of prospective resolution applicants	10th August, 2026
12. Last date for submission of objections to provisional list	14th August, 2026
13. Date of issue of final list of prospective resolution applicants	25th August, 2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	30th August, 2026
15. Last date for submission of resolution plans	29th September, 2026
16. Process email id to submit Expression of Interest	cirp.srkinfracon@gmail.com
17. Details of the Corporate Debtors Registration Status as MSME.	Corporate Debtor is registered as MSME having UAN TS02F0025582

Solvenza Advisory LLP

(Through Its Authorized Signatory- Mr. Prashant Jain)

Resolution Professional in the matter of SRK INFRACON (INDIA) PRIVATE LIMITED

Registration No.: IBBI/IPE-0144/IPA-1/2022-23/50008

Registered Address- Office No 1, First Floor,

Date: 16th July, 2026

Place: Navi Mumbai. Gami Terra, Plot no, 45,51, Sector 6, Sanpada, Navi Mumbai 400705


TELANGANA GRAMEENA BANK
 HEAD OFFICE: HYDERABAD; AMB SANGAREDDY; REGION: SANGAREDDY
 Branch: Sadasiapet Branch (8154)

POSSESSION NOTICE (Symbolic Possession)
Under Rule 8(1) and (2) (For immovable property)

Whereas, The undersigned being the Authorized Officer of the **TELANGANA GRAMEENA BANK, Sadasiapet Branch (8154)**, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued **Demand Notice dated 02/05/2026** calling upon the **Borrower: Mohammed Wajaid Quraishi S/o Mohammed Moulana Sab, Co-Borrower: Mohammed Qudus Quraishi S/o Mohammed Moulana Sab, Address: H.No. 1-2-27 (New), Katikere, Sadasiapet, Sangareddy District - 502291, Housing Loan A/c No: 73135672675, Sanctioned Limit: Rs. 23,00,000/-** to repay the amount mentioned in the notice being Housing Loan **Rs.18,77,106/- (Rupees Eighteen Lakhs Seventy Seven thousand One hundred six Only)** as on **09.07.2026** and also accumulated interest till date of notice. After issuing the said Demand Notice Borrowers / Guarantors was failed to repay the remaining amount, notice is hereby given to the borrowers/guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the Act said read with Rule 8 of the said Rules.

The borrowers/guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **TELANGANA GRAMEENA BANK, Sadasiapet Branch (8154)**, for an amount of Housing Loan **Rs. 18,77,106/- (Rupees Eighteen Lakhs Seventy Seven thousand One hundred six Only)**, as on **09.07.2026** and also accumulated interest till date of notice, Costs, etc, thereon.

DESCRIPTION OF IMMOVABLE PROPERTY
 All the house bearing H.No. 1-2-27(New), 12-23(Old), total 75 share admeasuring area 92.86 Sq. Yds. Or 77.64 Sq. Mts. with an plinth area of 593.00 Sq.Fts., open area 242.74 Sq.Fts., situated at Ward No. 1, Block No. 2, Katikere under Sadasiapet Town and Municipal limits, Sangareddy District, Registration Sub-District Sadasiapet and Registration District at Sangareddy, Telangana and bounded by Boundaries: North: House of Anwar & Khasim after 3' 00" Lane, South: House of Abdullah & Osman after 3' 00" Lane, East: Municipal Road, West: Municipal Road.

Date: 09.07.2026, Place: Sadasiapet **Sd/- Authorised Officer, TGB**

FORM G:
INVITATION FOR EXPRESSION OF INTEREST FOR SRK INFRACON (INDIA) PRIVATE LIMITED OPERATING IN INFRASTRUCTURE AND DEVELOPMENT OF ROADS AT TELANGANA
-3.665 Flat No 501, Lummini Enclave Panjagutta, Hyderabad Telangana India 500082
 (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	SRK Infracon (INDIA) Private Limited (CIN: U70102TG2008PTC061615) PAN: AAMCS4999M
2. Address of the registered office	6-3-665 Flat No 501, Lummini Enclave Panjagutta, Hyderabad Telangana India 500082 NA
3. URL of website	As per the last Balance Sheet available for FY 2020-21, there are no assets available.
4. Details of place where majority of fixed assets are located	
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year	Revenue from Operations in FY 20-21 is Rs. 1,00,000/-
7. Number of employees/ workmen	Nil (No employees working currently)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL	Details to be sought by sending Email at: clrk.srkinfracon@gmail.com
9. Eligibility for resolution applicants under section 25(2)(b) of the Code is available at URL	Email Request to be sent on:- clrk.srkinfracon@gmail.com
10. Last date for receipt of expression of interest	01st August 2026
11. Date of issue of provisional list of prospective resolution applicants	11th August, 2026
12. Last date for submission of objections to provisional list	14th August, 2026
13. Date of issue of final list of prospective resolution applicants	26th August, 2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	31st August, 2026
15. Last date for submission of resolution plans	30th September, 2026
16. Process email id to submit Expression of Interest	clrk.srkinfracon@gmail.com
17. Details of the Corporate Debtors Registration Status as MSME.	Corporate Debtor is registered as MSME having UAN TS02F0025582

Solvanza Advisory LLP
(Through its Authorized Signatory: Mr. Prashant Jain)
Resolution Professional in the matter of **SRK INFRACON (INDIA) PRIVATE LIMITED**
Registration No.: IBSEI/PE/14/IRA-12/2022-23/60008
Registered Address: Office No. 1, First Floor
Place: Navi Mumbai, Gami Terra, Plot no, 45.51, Sector 6, Sanpada, Navi Mumbai 400705

Date: 17th July 2026
Place: Navi Mumbai. Gami Terra, Plot no, 45.51, Sector 6, Sanpada, Navi Mumbai 400705


Karnataka Bank Ltd.
 Your Family Bank Across India

Regional Office – First Floor, Plot No. 50, Road No.3, Srinagar Colony, Banjara Hills, Hyderabad - 73

Phone : 040-23732074
 E-Mail : csso@ktb.bank.in
 Website : www.karnatakabank.bank.in
 CIN : LB5110KA1924PLC001128

DEMAND NOTICE
 (Regional office – Hyderabad)

HYDERABAD-DILSUKHNAGAR BRANCH

Sr.No.(1) 1 Mr. Gandu Vinay Raj, S/o Late Mr. Gandu Joseph; 2 Ms. Gandu Priyanka D/o Late Mr. Gandu Joseph. Both SI Nos. (1) and (2) are addressed at: H.No. 9-57/1, Siddanthi, Near Hanuman Temple, Shamsabad Mandalam, Ranga Reddy District, Telangana-501218. Both SI Nos. (1) and (2) are also addressed at:H.No. 21-61/8, Block No. VI, Ward No. 14, Brindavan Colony, Shamsabad Village and Mandal, Hyderabad-501218.

The Term Loans A/c No. 3317001600268001 for Rs.22.50 lakhs dated 11.07.2019 availed by your father **Mr. Gandu Joseph** is the Main Account Holder and your mother **Mrs. Jayamala** is the Guarantor at the relevant time and even up-to-now. It was learned that your parents passed away recently. You No. (1) **Mr. Gandu Vinay Raj** and You No. (2) **Ms. Gandu Priyanka** as the legal heirs of **Mr. Gandu Joseph** and **Mrs. Jayamala** are liable to repay the said liability at our **Hyderabad-Dilsukhnagar Branch** has been classified as **Non Performing Assets** on 11.03.2025 and that action under SARFAESI Act has been initiated by issuing a detailed **Demand Notice** under Section 13(2)&(3) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 by the Authorised officer of the Bank on 03-07-2026 to the parties concerned. The said **Demand Notice** sent by speed post with acknowledgments to above mentioned address, has been returned undelivered. Hence, we have published the contents of the **Demand Notice** by way of this Notice by observing the procedures laid down in the SARFAESI Act 2002. The aggregate balance as on 03.07.2025 is **Rs.24,28,942.47/- (Rupees twenty four lakh twenty eight thousand nine hundred forty two and 942 paise only)** under Term Loans A/c No. 3317001600268001 with future rate of interest @ 12.80% compounded monthly with effect from 11-06-2026. You are called upon to pay the same within 60 days from the date of this publication.

Brief description of mortgaged property (secured asset)
 All that piece and parcel of residential Plot No. 84 measuring 200 Sq. yards together with building thereon bearing No. 21-61/8, Sy.No. 688, Block No. VI, Ward No. 14, Brindavan Colony Shamsabad Village and Mandal, Ranga Reddy District.

Sr.No.(2) 1 Mr. Jeevan Raj A, S/o Mr. Laxmiahya; 2 Mrs.Deepa Addla W/o Mr. Jeevan Raj A. Both SI Nos. (1) and (2) are addressed at:H.No. 3-8-297/G3, Road No. 1, Parmala Chandra Nivas, Chandrapur Colony, LB Nagar, Hyderabad, Telangana-500074.

The Term Loans A/c No. 3317001600268501 for Rs.20.00 lakhs dated 03.08.2019 availed by You No. (1) **Mr. Jeevan Raj A** is Main Account Holder and You No. (2) **Mrs. Deepa Addla** is the Joint Holder at our **Hyderabad-Dilsukhnagar Branch** has been classified as **Non Performing Assets** on 01-06-2026 and that action under SARFAESI Act has been initiated by issuing a detailed **Demand Notice** under Section 13(2)&(3) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 by the Authorised officer of the Bank on 03-07-2026 to the parties concerned. The said **Demand Notice** sent by speed post with acknowledgments to above mentioned address, has been returned undelivered. Hence, we have published the contents of the **Demand Notice** by way of this Notice by observing the procedures laid down in the SARFAESI Act 2002. The aggregate balance as on 03-06-2026 is **Rs.10,19,064.37/- (Rupees ten lakh nineteen thousand sixty four and thirty seven paise only)** under Term Loans A/c No. 3317001600268501 with future rate of interest @ 12.50% compounded monthly with effect from 03.06.2026. You are called upon to pay the same within 60 days from the date of this publication.

Brief description of mortgaged property (secured asset)
 All that piece and parcel of residential house building measuring 175 sq.yds with a built up area of 3132 Sq.ft (1044 Sq.ft on Ground Floor, 1044 Sq.ft on First Floor and 1044 Sq.ft on Second Floor) situated on Plot No. 23 South Part, Plot No. 22 North part in Sy.No. 69, Ward No. 3, Block No. 8, Suryodaya Colony, Mansoorabad Village, Saroomagar Mandal, LB Nagar, Ranga Reddy District, Telangana.

Sr.No.(3) 1 Mr. Serikilgampally-Madhapur Branch
Mr. Ramkrishna Paka, S/o Late Mr. Saragapani Paka; 2 Mrs. P Satya Lakshmi W/o Mr. Ramkrishna Paka. Both SI Nos. (1) and (2) are addressed at: H.No. 13-54, Gowtham Nagar, Meerpet, Saroon Nagar, Hyderabad-500097. Both SI Nos. (1) and (2) are also addressed at: Plot No. 56N/P, Sy No. 12, Block No. 5, Raghava Nagar Colony, Meerpet Village,Balapur Mandal, Rangareddy District, Tel-angana-500097; 3 **Mr. Anil Kumar Goli S/o Mr. Narsing Rao Goli.** SI No. (3) addressed at: H.No. 1-1-287/11/A/4, Bapunagar, Chikkadpally, Hyderabad-500020.

The Term Loans A/c No. 736700160004601 for Rs.32.00 lakhs dated 22-02-2014 availed by You No. (1) **Mr. Ramkrishna Paka** is the Main Account Holder and You No. (2) **Mrs. Sathya Lakshmi P** and You No. (3) **Mr. Anil Kumar Goli** are the Guarantors at our **Serilingampally-Madhapur Branch** has been classified as **Non Performing Assets** on 23-05-2026 and that action under SARFAESI Act has been initiated by issuing a detailed **Demand Notice** under Section 13(2)&(3) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 by the Authorised officer of the Bank on 03-07-2026 to the parties concerned. The said **Demand Notice** sent by speed post with acknowledgments to above mentioned address, has been returned undelivered. Hence, we have published the contents of the **Demand Notice** by way of this Notice by observing the procedures laid down in the SARFAESI Act 2002. The aggregate balance as on 03-07-2025 is **Rs.18,13,222.12/- (Rupees eighteen lakh thirteen thousand two hundred twenty two and twelve paise only)** under Term Loans A/c No. 736700160004601 with future rate of interest @ 11.20% compounded monthly with effect from 22.06.2026. You are called upon to pay the same within 60 days from the date of this paper publication.

Brief description of mortgaged property (secured asset)
 All that part and parcel of residential Plot No. 56N/P measuring 177.33 sq.yds, together with a building thereon with a built up area of 951 sq.ft, situated in Sy.No. 12, Block No. 5, Raghava Nagar Colony, Meerpet Village, Balapur Mandal, Ranga Reddy District, Telangana.

Please note that I, the Authorised Officer of the secured creditor Bank intend to enforce the aforesaid security in the event of failure to discharge your liabilities in full on or before the expiry of 60 days from the date of this publication.

Further, your attention is drawn to the provisions of Section 13 (8) of the Act, wherein the time for redemption of mortgage is available only up to the date of publication of notice for public auction or inviting tenders.

Place: Hyderabad **Chief Manager & Authorised Officer**
Date: 16-07-2026 **For Karnataka Bank Ltd.,**

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL,
 HYDERABAD BENCH
 C.P. No.30/59/HDB/2026
 In The Matter of the Companies Act, 2013
 AND
 In the Matter of

Mythili EdaraPetitioner

VERSUS

Sri Venkateswara Neuro & Super Speciality Hospitals Private Limited & Anr.Respondents

To,
 Sri Venkateswara Neuro & Super Speciality Hospitals Pvt Ltd
 having its registered office at
 8-3-215, Srinivasa Colony (West), Ameerpet,
 Hyderabad – 500038, Telangana

NOTICE OF HEARING OF PETITION
 A Petition under Section 59 of the Companies Act, 2013 seeking rectification of the Register of Members of Sri Venkateswara Neuro & Super Speciality Hospitals Private Limited was presented by the Petitioner on 2nd April, 2026 and the said Petition is fixed for hearing before the Hon'ble National Company Law Tribunal, Hyderabad Bench on 7th August, 2026. Notice is hereby given to Sri Venkateswara Neuro & Super Speciality Hospitals Pvt Ltd, that the Respondent desirous of supporting or opposing the said Petition should send to the Petitioner's Advocate, a notice of its intention along with affidavit with grounds supporting or opposing the petition, signed by its authorised representative or its Advocate, with his name and address, so as to reach the Petitioner's Advocate not later than two days before the date fixed for the hearing of the Petition and the Company through its authorised representative or its Advocate be present before the Hon'ble NCLT, Hyderabad – Bench I on 7th August, 2026 at 10.30 am for hearing. Otherwise, the matter shall be heard in your absence and shall be disposed off in accordance with law.

A copy of the petition will be furnished by the undersigned to any person requiring the same, free of charge at the office of the Advocate.

By Order
 (M.V.Padmaja Kalyani)
 (Advocate for the Petitioner)
 Address: Flat No.207, Vaidhury Kunj Apts.,
 Lower Tank Bund,
 Hyderabad-500080,Telangana

FORM NO. URC-2
Advertisement giving notice about registration under Part I of Chapter XXI
 [Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

1.Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereafter to the Registrar at Hyderabad that M/s. KURRA INFRA LLPs Limited Liability Partnership may be registered under Part I of Chapter XXI of the Companies Act, 2013 as a Company Limited by Shares.

2.The principal objects of the Company are as follows:
 To carry on the business of developing, purchasing, leasing, selling, constructing, altering, repairing, demolishing, re-erecting, fitting out and managing immovable property and buildings, including residential, commercial, industrial, infra structural and township projects, apartments, houses, offices, hotels, resorts, farmhouses, hospitals, clubs, restaurants, shops, garages and markets, and to let, rent, license, mortgage or otherwise dispose of or manage the same for investment, rental income or sale.
 To provide consultancy, design, engineering, project management, construction, fabrication, installation, testing, commissioning, validation and facility management services for buildings, industrial and production facilities, infrastructure, structural works, highways, bridges, canals, dams, power plants, telecommunication works and other civil or architectural projects; and to prepare estimates, plans, specifications, models and specifications therefor.
 To undertake civil construction, turnkey, contract and procurement works for Central or State Governments, statutory bodies, local authorities and private parties, including road and hot-mixing works, metal works, structural fabrication, plotting, farm housing and allied real estate development activities.

3.A copy of the Draft Memorandum and Articles of Association of the proposed Company may be inspected at the office at 8-2-93/82/A/1219 Road No. 36, Jubilee Hills, Hyderabad-500033, Telangana, India.

4.Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6.7.8, Sector 5, IMT Manesar, District Gurgaon (Haryana), PinCode-122050, within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office.

Dated this 17th Day of July, 2026 at Hyderabad

FOR KURRA INFRA LLP

Sd/- KURRA SRINIVASA RAO
DESIGNATED PARTNER
(DIN: 00392851)

Sd/- AMULYA KURRA
DESIGNATED PARTNER
(DIN: 07356996)

ADITYA SPINNERS LIMITED
 CIN: L40300AP1991PLC012337
 Regd Office: Perindesam Village, KV5 Puram Mandal, Near Sikhalahasti, Chittoor District, AP.
 Phone: 040-23404708, Fax: 040-23404758.
 Website: www.adityaspinners.net, Email id: ashlyd9@gmail.com

NOTICE-ANNUAL GENERAL MEETING, EVOTING AND BOOK CLOSURE
 NOTICE is hereby given that the **34th Annual General Meeting of ADITYA SPINNERS LIMITED**, will be held on **Monday, 17th August, 2026 at 12.00 Noon** through video conferencing (VC)/other Audio-Visual means (OAVM) as per the guidelines issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI) in view of the ongoing situation to transact the business as set out in the notice of AGM dated 22nd May, 2026.

As per the MCA & SEBI circulars, the copy of the Annual Report including the notice convening the AGM is sent to all the shareholders whose email IDs are registered with the Company Depositories owing to the difficulties in despatching of physical copies of the Annual Report. The same is also being made available at the Company's website at <http://adityaspinners.net>.

Those members whose email IDs are not registered, are requested to register their email with Registrar & Transfer Agent, i.e., investorrelations@vccilpl.com by writing an email either to the RTA at investor.relations@vccilpl.com or the Company at ashlyd9@gmail.com carrying the following details or through their respective depositories: Name as registered with the RTA/Depository, Address, email, copy of PAN, DPO/Client ID/Folio Number, Number of shares held

In compliance with the above said circulars, Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015:

- The 34th AGM will be conducted through video conferencing (VC)/other Audio-Visual means (OAVM).
- Company is pleased to provide its shareholders e-voting facility through CDSL, to enable them to cast their votes for the resolution proposed to be transacted at the AGM. (www.evotingindia.com)
- Company is pleased to provide its shareholders with facility to attend the AGM through video conferencing (VC)/other Audio-Visual means (OAVM) through CDSL. (www.evotingindia.com)

BOOK CLOSURE: Notice is also hereby given that pursuant to Section 91 of the Companies Act, 2013 read with Rule 10 of the Companies (Management and Administration) Rules, 2014 the Register of Members and Share Transfer Books of the Company will remain closed from 11th August, 2026 to 17th August, 2026 (both days inclusive). All Members are hereby informed that:

- i. The remote e-voting shall commence from 14th August, 2026 (09:00 A.M.) and ends on 16th August, 2026 (5:00 P.M.).
- ii. The cut-off date for determining eligibility to vote shall be 10th August, 2026.
- iii. Members attending the meeting, who have not cast their vote by remote e-voting, shall be eligible to exercise their right at the AGM.
- iv. Members who have cast their vote by remote e-voting may attend the AGM but shall not be entitled to cast their vote again at the AGM.

v. Persons whose name is recorded in the Register of Members or in the register of Beneficial owners maintained by the Depositories as on Cut-off date i.e., 10th August, 2026 only shall be entitled to avail the facility of voting at the AGM.

vi. In case of any queries/ grievances relating to e-voting, members may contact M/s Venture Capital and Corporate Investment Pvt. Ltd. (RTA), 'AURUM', 4th & 5th Floors, Plot No.67, Jayabhanu Enclave Phase-II, Gachibowli, Hyderabad-500032. Tel: 040-23818472/23818476/2386, Fax: 040-23988024, Email: investor.relations@vccilpl.com or helpdesk.evoting@cdslindia.com or ashlyd9@gmail.com

vii. SEBI, vide Circular No. SEBI/HO/MIRSD/MISRD-PD-1/ICIR/2023/237 dated March 18, 2023, has mandated furnishing of PAN, address with pincode, email address, mobile number, bank account details, specimen signature and nomination by holders of physical securities. Folios wherein any one of the cited documents/details are not available on or after October 01, 2023, shall be frozen by the Registrar and Transfer Agent of the Company. The requisite disclosure requirement in Form ISR-1 forms part of the Annual Report.

By Order of the Board of Directors
For Aditya Spinnners Limited
Vijay Kumar Kapilavasi, Managing Director
ID: 0079568

SAMSRIITA LABS LIMITED
 Regd Off: 6-3-354/13/B2, Flat. No. B2, Suryateja Apts., Hindi Nagar
 Punjagutta, Hyderabad, Telangana- 500082 CIN: L85110TG1996PLC099198
 Ph: 9490424639 Web: www.drhlsl.com Email: pcproductsindia@gmail.com

PUBLIC NOTICE - 30TH ANNUAL GENERAL MEETING FOR THE FY 2025-26

In compliance with the applicable provisions of The Companies Act, 2013 ('the Act') and rules made thereunder, the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 and read with all the applicable circulars issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI), the 30th Annual General Meeting (AGM) of Samsrita Labs Limited ('the Company') will be held on Monday, the 10th day of August, 2026 at 11:00 A.M. through Video Conferencing and Other Audio-Visual Means (VC) to transact the business as set out in the Notice of the AGM.

The AGM Notice along with the Annual report of the Company will be sent through electronic mode to those shareholders of the Company, whose e-mail addresses are registered with the Company/Depository Participants (s). The requirement of sending physical copy of the Notice of the AGM has been dispensed with the applicable MCA and SEBI Circulars. However, AGM Notice along with the Annual report will be sent to those shareholders who will specifically request for same at pcproductsindia@gmail.com, mentioning their DP ID and Client ID.

Shareholders may note that the AGM Notice along with the Annual report will also be available on the website of the Company at www.drhlsl.com, on the website of Stock Exchange of India and the Metropolitan Stock Exchange of India Limited at www.mseil.in.

For Physical shareholders please provide necessary details like Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self attested scanned copy of Aadhar Card) by email to Company/RTA email id.

For Shareholders who have not registered/updated their email addresses are requested to register/update the same with Depository Participants.

Shareholders can attend and participate in the AGM through VC/OAVM facility only. The instruction for joining the AGM and detailed procedure for casting vote through e-voting and voting at the AGM is provided in the notice of the AGM. The Company is providing an e-voting facility through Central Depository Services (India) Limited ('CDSL')/National Securities Depository Limited ('NSDL') platform to all its shareholders to cast their vote on all resolutions as set out in the notice of the AGM.

Voting Information:
 Members will have an opportunity to cast their votes remotely on the Businesses as may be set forth in the Notice convening the AGM through e-Voting system of CDSL.

The remote e-voting details are:

Remote e-Voting Start date and time	Friday, August 7, 2026 at 9:00 a.m. (IST)
Remote e-Voting end date and time	Sunday, August 9, 2026 at 5:00 p.m. (IST)

For Samsrita Labs Limited
Sd/-
Mr. Krishnam Raju Kalindi
 Chairman and Whole-time Director
DIN: 00874650

Date: 16.07.2026
Place: Hyderabad


CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
 Corporate Office : Chola Crest, C54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai- 600 032, T. N.

E-AUCTION SALE NOTICE (Sale Through e-bidding Only)

SALE NOTICE OF IMMOVABLE SECURED ASSETS ISSUED UNDER RULE 8(6) AND 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES 2002.
 Notice is hereby given to the PUBLIC IN GENERAL and in particular to the Borrower(s) and Guarantor(s) indicated in COLUMN (A) that the below described immovable property(ies) described in COLUMN (C) Mortgaged / Charged to the secured creditor the CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED Secured Creditor, will be sold on "As is Where is" - "As is what is" - "Whatever there is" as per details mentioned below : Notice is hereby given to Borrower / Mortgagee(s) / legal heir, legal representatives (Whether Known or unknown), executor(s), administrator(s), successor(s) & assign(s) of the respective Borrower(s) / Mortgagee(s) (Since deceased) as the case may be indicated in COLUMN (A) U/s 9(1) of the Security Interest (Enforcement) Rules 2002. For detailed terms & conditions of the sale, please refer to the link provided in CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED secured Creditor's website i.e. <https://www.cholamandalam.com> & www.auctionfocus.in

Sr. No.	[A] Loan Account No. / Names Of Borrower(s) / Mortgager(s) / Gaurantor(s)	[B] O/S. Dues to be recovered (Secured Debts)	[C] Description of the Immovable Property / Secured Asset	[D] Type of Possession	[E & F]		[G] Date of Auction & Time
					Reserve Price (In Rs.) Earnest Money Deposit (In Rs.)		
1	Loan A/c. No(s). : HL02ALG000053041 1. Mr/Ms. Amrln Mohammed 2. Mr/Ms. Akbar Mohammed Add For Sr. No. 1 & 2 : 4-88, Motkur, Motkur, Yadadi, Near thara theater, Motkur, TELANGANA - 508277 Add For Sr. No. 1 & 2 : Sani finished Construction Plot No.10, Sy.No.641, Block no.4 Venkateshwara colony, Motkur V&M Yadadi Bhuvanagiri Dist, Telangana Near main road Motkur 508277	Rs. 20,27,592/- (Rupees Twenty Seven Thousand Five Hundred Ninety Two Only) as on 27-01-2026	Semi Finished House Constructed upon the Plot No.10 Admeasuring 1505sq.yards Ground Floor Plinth area of 1400Sq.Fts., in Sy.No.641, Place Situated at Venkateshwara Colony Motkur Village & Mandal Yadadi Bhuvanagiri District within the following boundaries: East: 30 Feet Wide Road West: Plot No.11 North: Plot No.11 South: Plot No.09.	CONSTRUCTIVE POSSESSION	Rs. 25,85,655/- (Rupees Twenty Five lakh Eighty Five Thousand Six Hundred Fifty Five Only) Rs. 2,58,565.5/- (Rupees Two lakh Fifty Eight Thousand Five Hundred Sixty Five and Fifty Paise)		10-08-2026 from 02.00 P.M. to 04.00 P.M. (with automated extensions of 5 minutes each in terms of the Tender Document),
2	Loan A/c. No(s). : HL05BIR000021521 & HL31BIR000076011 1. Mr/Ms. Nagesh Barla (Alias) Barla Nagesh 2. Mr/Ms. Nagalatha Barla Add For Sr. No. 1 & 2 : Hno 2-110 Nagaram, Valigonda Nalgonda,Beside Zphs School, Bb, Telangana - 508112 Add For Sr. No. 1 & 2 : Hno 2-110 Sy No.126 Nagaram Valigonda Yadadi Bhuvanagiri Beside Zphs School Bb 508112	Rs. 20,23,170/- (Rupees Twenty Three Thousand One Hundred Seventy Only) as on 17-02-2026	All that the piece and Parcel of House bearing Door No.2-110, Inside Residential Zone, with 2425Sq.Feets Plinth area Constructed on Plot admeasuring 270Sq.Yards-225.72Sq.Mtrs., in Sy.No.126. Situated at Nagaram Village Valigonda Mandal, Yadadri Bhuvanagiri District. Under Sro. Ramanappet, Document Number 1284 of 2023 and bounded as follows: East: Plot of Barla Chinnu Sathaiah West: Plot of Barla Godavari North: 20-Foot Road South: Land of Thalla Sathaiah	CONSTRUCTIVE POSSESSION	Rs. 25,79,270/- (Rupees Twenty Five lakh Seventy Nine Thousand Two Hundred Twenty Only) Rs. 2,57,920.2/- (Rupees Two lakh Fifty Seven Thousand Nine Hundred Twenty and Twenty Paise)		10-08-2026 from 02.00 P.M. to 04.00 P.M. (with automated extensions of 5 minutes each in terms of the Tender Document),
3	Loan A/c. No(s). : HL05MIR000044039 1. Mr/Ms. Aerukala SRINU 2. Mr/Ms. Aerukala Yadamma Add For Sr. No. 1 & 2 : H. No. 1-188 Tatikole 3rd Ward, Devarakonda Mandal Nalgonda, Near Temple, Devarakonda, Telangana - 508248Add For Sr. No. 1 & 2 : Survey No : 400, 401, Plot : 7, 8, Tatikole Devarakonda Mandal Nalgonda Devarakonda Sub Registrar Near Temple Devarakonda 508248	Rs. 21,00,097/- (Rupees Twenty One Lakh Ninety Seven Only) as on 10-Feb-2026	All that Piece and Parcel of land and building situated in Open Plot No s 7,8 to an extent of 384Sq.Yards, Situated at Tatikole Village Devarakonda Mandal, Nalgonda District. Under Sro.Devarakonda, Document Number 5743 Of 2022 and bounded as follows: East: 21-Foot Internal Road West: 21-Foot Internal Road North: Plakhshe of Plot No.09 South: Plakhshe of Plot No.06.	CONSTRUCTIVE POSSESSION	Rs. 50,53,824/- (Rupees Fifty lakh Fifty Three Thousand Eight Hundred Twenty Four Only) Rs. 5,05,382.4/- (Rupees Five lakh Five Thousand Three Hundred Eighty Two and Forty Paise)		10-08-2026 from 02.00 P.M. to 04.00 P.M. (with automated extensions of 5 minutes each in terms of the Tender Document),
4	Loan A/c. No(s). : HL22BPY000084988 1. Mr/Ms. Kajupolu Ramachari 2. Mr/Ms. Kajupolu Lalamma 3. Mr/Ms. Kajupolu Ramesh Add For Sr. No. 1, 2 & 3 : H No 2-137 Peddapur Peddapur, Warangal Andhra Pradesh, Venugopalaswamy Temple, Warangal, Telangana - 506168 Add For Sr. No. 1, 2 & 3 : Plot No. 5 Part, Near Forest H. No. 31-312/20/Gayathri Nagar Colony Wadepally Hanamkonda Hanamkonda Telangana -506009	Rs. 33,08,236/- (Rupees Thirty Three Lakh Eight Thousand Two Hundred Thirty Six Only) as on 10-02-2026	The Semi – Finished Construction of Residential House Plot No.5 (Part), to an extent of 132.00Sq.Yards, Out of Sy No.834, Situated at Gayatrinarai Filterbed, Near Wadapally Village of Komatipalli, Hanamakonda District. Under Sro.Warangal (R.O) Document Number 15822 Of 2023 and bounded as follows: East: 30-Foot Wide Road West: Open Plot No.27 Belongs to Salfiya Begum North: Plot No.28 (Remains Part of Samudra Rajitha House South: Plot No.4 Presently House.	CONSTRUCTIVE POSSESSION	Rs. 43,80,289.2/- (Rupees Forty Three lakh Eighty Thousand Two Hundred Eighty Nine and Twenty Paise) Rs. 38,028.92/- (Rupees Four lakh Thirty Eight Thousand Twenty Eight and Ninety Two Paise)		10-08-2026 from 02.00 P.M. to 04.00 P.M. (with automated extensions of 5 minutes each in terms of the Tender Document),
5	Loan A/c. No(s). : HL25WGL000121777 1. Mr/Ms. Banoth Ramesh 2. Mr/Ms. Banoth Vinodha 3. Mr/Ms. Banoth Biniji Add For Sr. No. 1, 2, & 3 : H No 7-2-19/1 Babunaki Thanda, Mahabubabad War						

